

SECTION-IX  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 24895-24896 OF 2013  
WITH PRAYER FOR INTERIM RELIEF

BHIKULAL KEDARMAL GOENKA (D) BY LRS.

....PETITIONER

-VERSUS-

STATE OF MAHARASHTRA AND ANR

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 06th May, 2016, when the Court was pleased to pass the following Order:

**"Applications for substitution are allowed.  
Post on 28.7.2016 for final disposal."**

It is submitted for the information of the Hon'ble Court that pursuant to above-mentioned order, petitioner Nos. 1/1 to 1/2 have been brought on record as legal representatives of deceased sole petitioner and cause title has been amended accordingly. Copy of the amended cause title has been included in the paper-books.

Service of notice is complete.

The matters along-with application above mentioned are listed before the Hon'ble Court with this report.

Dated this the 27th day of July, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. P. V. Yogeswaran, Advocate

Mr. Nishant Ramakantrao Katneshwarkar, Advocate

ASSISTANT REGISTRAR

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